

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 303**  
291/252(ND)/2023

**IN THE MATTER OF:**

Income Tax officer, Ward 25(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

ROC, Delhi & Ors. (M/s. Tecpro Infotech (P) Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,  
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

One week further time granted as a last and final opportunity to the Appellant to comply with the order dated 30.11.2023 and 06.05.2024.

List the matter on **30.09.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**